

O.A.No.487/05

04.02.2014

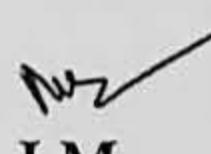
**Hon'ble Mr. Shashi Prakash-AM
Hon'ble Dr. Murtaza Ali- JM**

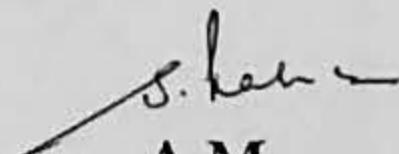
Shri Satya Prakash Pandey Advocate is present for the applicant. Shri R.K. Srivastava, Advocate is present for the respondents.

Counsel for the applicant submitted that he has filed present application for restoration of the O.A. which has been dismissed in default on 12.11.2010. The objection to the restoration application has been received from the respondents' counsel.

We have perused the order dated 12.11.2010, wherein it is seen that the O.A. was not dismissed in default but the Delay Condonation Application filed by the applicant's counsel was dismissed as not having any justification.

Having regard to this fact that the matter was dismissed on merit on 12.11.2013, there is no justification for considering the present restoration application filed by the counsel for the applicant. Accordingly, the restoration application is dismissed.


J.M.


A.M.

Sushil